

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

.....
Date of Order : 13.12.2001.

Review Application No. 44/2001
in
Original Application No. 113/2000

.....
Amarsingh S/o Shri Hiralal employed on the post of Turner Gr. I under
Asstt. Works Manager, Western Railway, Ajmer, Resident of H.No. 178/9,
Shiv Mandir Gali, Ganj, Ajmer.

.....applicant.

versus

1. Union of India through General Manager, Western Railway, Church-gate, Mumbai.
2. Asstt. Works Manager (S), Western Railway, Ajmer Division, Ajmer.
3. Shri Davender Pal Singh, Turner Gr. I, Ajmer, through Asstt. Works Manager (S), Ajmer Division, Ajmer.

.....respondents.

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ORDER

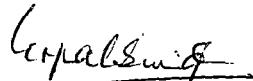
Per Mr. Gopal Singh :

This Review Application has been filed seeking review of our order dated 8.10.2001 passed in O.A.No. 113/2000 on the ground that there has been error apparent on the face of records.

2. It is contended by the applicant that immediately after another person namely, Davender Pal Singh, was called for screening test, he had started making representations and that has been lost sight off by the Tribunal. Here, it is pointed out that the applicant had already appeared in the screening test and his result was declared on 3.3.2000

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vide Annex.A/1 of the O.A. and the O.A. had been filed on 13.3.2000. Thus, the applicant had approached this Tribunal only after declaration of the result wherein he was declared as unsuitable. The applicant has also raised now a fresh point regarding Annual Confidential Reports. This point was not raised earlier in the O.A. and, therefore, it cannot be permitted to be raised now. Other points brought out in the R.A., were already considered by us while disposing of O.A. No. 113/2000 vide our order dated 8.10.2001. We thus, do not find any error apparent on the face of records. Moreover, in terms of the law laid down by Hon'ble the Supreme Court in Ajeet Singh Rath Vs. State of Orissa reported in AIR 2000 SC 85, correction of an erroneous view taken earlier is not permissible in review and the Original Application cannot be reopened for ~~any~~ hearing. In this view of the matter, the R.A. is liable to be dismissed and is hereby dismissed by circulation.


(Gopal Singh)

Adm. Member


(Justice B.S. Raikote)
Vice Chairman

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jrm